

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 743
(To be answered on the 6th February 2020)**

COMMERCIALIZATION OF DRONE FLYING

743. SHRI S. JAGATHRAKSHAKAN

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government is proposing to make any amendment in Civil Aviation Law for commercializing drone flying in our country;**
(b) if so, the details thereof; and
(c) if not, whether the Government proposes to introduce Drone Policy 2.0 in near future and if so, the details thereof?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र पक्ष)

(Shri Hardeep Singh Puri)

(a) to (c) As per the current Civil Aviation Rules and regulations, provisions for commercial drone flying have been made. As this is an emerging sector, amendments to the Regulations are done based on the experience gained, and feedback received.
